1	2	3	4	5	6	
32	Delhi	31.12.09	231892	686494	918386	
33	Lakshadweep	31.12.08	80	98	178	
34	Puducherry	31.12.09	15087	10687	25774	
	TOTAL		7676077	19525649	27201726	

Pending cases

4083. SHRI AVINASH RAI KHANNA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) how many cases are pending in different courts *i.e.* lower courts to Supreme Court, wherein the State or Central Government is a party;
 - (b) the ratio of a litigation between private parties and either Central or State Government;
 - (c) the reasons for increase in litigation in which Government is a party; and
- (d) whether Government takes notice, if notice u/s 80 CPC comes, if it is not, replied or the problem is not solved whether Government proposes to take action against the official who encouraged the litigation?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) Information specifically on the number of cases in which State or Central Government is a party is not maintained. Therefore, the trend or ratio of litigation between private parties and the Central/State Governments has never been assessed.

(d) Government takes action on the notices received under Section 80 CPC as per the provisions of the Code.

Judicial Standards and Accountability Bill

4084. SHRI PRAKASH JAVADEKAR: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) by when Government proposes to bring the Judicial Standards and Accountability Bill, 2010 in Parliament; and
- (b) whether it is a fact that Government and judiciary do not agree over certain provisions in the Bill?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) The Judicial Standards and Accountability Bill, 2010 is still under consideration of the Government and is now likely to be introduced in the next session of Parliament.

(b) No, Sir.